

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9923/2023

(Arising out of impugned final judgment and order dated 03-11-2022 in WC No. 908/2022 passed by the High Court Of Judicature At Allahabad)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY & ANR.Petitioner(s)

VERSUS

MAHESH CHAND SHARMA & ORS.

Respondent(s)

(I.R. and IA No.80719/2023-EXEMPTION FROM FILING O.T. )

Date : 04-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s)    Ms. Preeti Goel, Adv.  
                                 Mr. Ritesh Kumar, AOR

For Respondent(s)    Mr. Rakesh Mishra, AOR  
                                 Mr. Sandeep Kumar Dwivedi, Adv.  
                                 Ms. Kiran Pandey, Adv.  
                                 Mr. Alok Kumar Dwivedi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We have heard learned counsel for the parties  
at some length.

Learned counsel for the respondents submits  
that taking advantage of the interim order passed by  
this Court, the petitioners are trying to change the  
existing nature and demolish the standing

constructions over the land in dispute. It has also been pointed out that constructions are standing over the land in dispute was admitted by the respondent-authority before the High Court and the fact is recorded in the impugned order.

In such circumstances, we hereby direct that both the parties shall maintain status quo in respect of the nature and possession and the standing constructions over the land in dispute, as it exists today until further orders.

As prayed, rejoinder affidavit may be filed by the petitioners within three weeks.

List after three weeks.

(Geeta Ahuja)  
Assistant Registrar-cum-PS

(Beena Jolly)  
Court Master